

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 504/94
Transfer Application No.

Date of Decision : 29/06/1995

Smt. L.B.Jivya & Anr.

Petitioner

None

Advocate for the
Petitioners

Versus

General Manager, W.R. & Anr.

Respondents

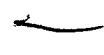
Shri. A.L. Kasturey


Advocate for the
respondents


C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri

(1) To be referred to the Reporter or not ? 

(2) Whether it needs to be circulated to
other Benches of the Tribunal? 


(M.S.DESHPANDE)
VICE CHAIRMAN

J*

(6)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. 504/94

Smt.L.B.Jivya & Anr.

.. Applicants

Vs.

General Manager,
Western Railway & Anr.

.. Respondents

CORAM: Hon'ble Justice M.S.Deshpande, Vice Chairman

Appearances

1. None for the applicants.
2. Shri.A.L.Kasturey,
Advocate
for the respondents.

ORAL JUDGMENT

DATED : 29/06/1995

(Per.Shri.Justice M.S.Deshpande, V.C)

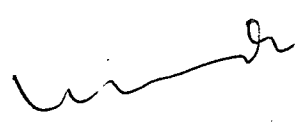
The only prayer in this application is that the pensionary benefits and other dues payable to deceased Bablya Jivya whose services were terminated with effect from 20/10/1992 by order dated 12.8.1993 should be settled and paid to the applicants who are legal representatives. The respondents by clause (e) of Para 4 of their reply, has stated that Bablya Jivya was came to be terminated for unauthorised absence with effect from 20.10.92 and that the employee was therefore entitled to only such dues as can be paid to him on the basis of termination. The case of the applicant was processed for final settlement as per the Railway Rules but the process could not be continued because the present application came to be filed.

2. The only direction that need be made in the present case is that the settlement dues and any other benefits which may be available to the legal representatives of the deceased railway employee shall be settled

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and paid within six months from the date of communication of this order. Since the punishment was that of removal, the question of compassionate appointment does not arise. The O.A is disposed of with this direction. No order as to costs.



(M.S.DESHPANDE)
VICE CHAIRMAN.

J*